

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 25th day of May, 2004.

Original Application No. 1056 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.
Hon'ble Mr. S.K. Hajra, Member-A.

1. Dilip Kumar Pandey a/a 35 years
S/o Sri Ram Pratap Pandey
R/o opposite State Bank Of India,
Kaptanganj, Distt. Deoria.
2. Ram Kumar Tripathi S/o Sri Lakshmi Prasad Tripathi
R/o Vill. Padari, Post- Mahuwar vaya Rayath,
Distt. Basti.

.....Applicants

Counsel for the applicants:- Sri H.P. Mishra

V E R S U S

1. Union of India through the Secretary,
M/o Communications, D/o Posts, New Delhi.
2. The Superintendent of Post Offices,
Basti Division, Basti.
3. Assistant Superintendent of Post Offices,
Basti Sub Division, Basti.
4. Assistant Superintendent of Post Offices,
Bansi Sub Division, Bansi, Distt. Basti.

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi

O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

The applicants herein were appointed as substitute
E.D.M.P on 08.07.1999 and 25.11.1998 respectively. It is
alleged that since their appointment, they are discharging

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their duties with full satisfaction to their superiors. The relief claimed herein is that the respondents may be directed to regularise the services of the applicants on their respective posts and pay regular pay scale. In opposition to the O.A, the respondents have filed counter reply stating therein that a policy decision to dis-continue the prevailing system of appointing substitute G.D.S has been taken and, therefore, the applicants are not entitled to continue on the post as substitute. In this connection reliance has been placed on the letter dated 05.09.2003 the validity of which was the subject matter of challenge in O.A No. 1075/03 and O.A No. 1109/03.

2. Having heard counsel for the parties and regard being had to the order passed in O.A Nos. 1075/03 and 1109/03, the present O.A is disposed of with direction that in case the applicants file representation alongwith documents in support of their claim for regularisation, the competent authority shall look into their grievances and take appropriate decision in accordance with the scheme, if any, within a period of 2 months from the date of receipt of representation. It is made clear that pending decision of the representation, the applicants may be allowed to continue, if they have not been dis-engaged by now.

3. Accordingly the O.A is disposed of with no order as to costs.

Sunil Kumar Hajre
Member- A.

Rey
Vice-Chairman.

/Anand/